

2

CAT/J/12

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
AHMEDABAD BENCH  
XXXPOXXXDOPOXXXIX

O.A. No. 393  
RAxxNo.

19

**DATE OF DECISION** 3.12.90

Smt. Laduben Davjibhai Tera. iya, Petitioner

Shri B.S.Supehia

**Advocate for the Petitioner(s)**

## Versus

### Union of India

**Respondent**

Shri P. M. Raval

**Advocate for the Respondent(s)**

**CORAM.**

**The Hon'ble Mr. P.H.Trivedi**

: Vice Chairman

The Hon'ble Mr. J.P. Sharma

: Judicial Member

1. Whether Reporters of local papers may be allowed to see the Judgement?
2. To be referred to the Reporter or not?
3. Whether their Lordships wish to see the fair copy of the Judgement?
4. Whether it needs to be circulated to other Benches of the Tribunal?

: 2 :

Smt. Laduben Devjibhai Teraiya,  
Wd/o. Late Shri Devji Bavabhai Teraiya,  
Residing at Khambhalia,  
Tal. Babra, Dist. Amreli.

(3) 3  
: Applicant.

Versus

The Union of India  
Through the General Manager,  
Telecom District,  
Rajkot-360 001.

: Respondent

Coram : Hon'ble Mr. P.H.Trivedi

: Vice Chairman

Hon'ble Mr. J.P.Sharma

: Judicial Member

O.A. 393/90

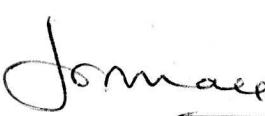
O R D E R

Date: 3.12.1990

Per: Hon'ble Mr.P.H.Trivedi

: Vice Chairman

Heard Mr.B.S.Supehia, learned advocate for the petitioner. In this case the railway servant died in the year 1960. In terms of the Rules (Rule 3) annexed at A-6 and also in terms of attaining of majority of the son of the deceased railway servant, it is not possible to admit the application. The widow <sup>who</sup> was applied for appointment on <sup>the</sup> compassionate ~~any~~ ground so late ~~therefore~~ <sup>for</sup> the reason that ~~she~~ did not know the policy of the Government, <sup>it</sup> is not possible to admit the application on such a ground. Accordingly the application is not allowed and rejected.

  
(J.P. Sharma)

Judicial Member

  
(P.H.Trivedi)

Vice Chairman

Central Administrative Tribunal  
Akhilesh Banch  
Inward No. 3267  
Date 03.12.91

4

844/91/SEC.IX.

DATED: 13-11-1991

From: The Registrar (Judicial), Supreme Court of India.

✓ TO:

~~The Registrar,  
Central Administrative Tribunal,  
Ahmedabad Bench,  
AHMEDABAD.~~

PETITION FOR SPECIAL LEAVE TO APPEAL(CIVIL) NO. 14393 OF 1991.  
(Petition under Article 136 of the Constitution of India  
from the Judgment and Order dated 3.12.90 of the High  
Court of Central Administrative Tribunal, Ahmedabad Bench, Ahmedabad  
in O.A.No.393 of 1990).

.. Petitioner(s)

Smt. Laduben Devjibhai Teraiya  
Versus

### Union of India

.. Respondent(s)

Sir,

I am directed to inform you that the Petition above-mentioned filed in the Supreme Court was dismissed by the Court on 29-8-1991. .

Yours faithfully,

FOR REGISTRAR

For personal

~~b~~  
614  
CD

~~1/4~~ ~~1/2~~ ~~1/3~~

CENTRAL ADMINISTRATIVE TRIBUNAL  
AHMEDABAD BENCH  
AHMEDABAD

Submitted :

C.A.T./JUDICIAL SECTION.

Original Petition No.: 393 of 90.

Miscellaneous Petition No.: \_\_\_\_\_ of \_\_\_\_\_.

Shri Smt L. D. Taraiya Petitioner(s).

Versus.

Union of India a a Respondent(s).

This application has been submitted to the Tribunal by

Shri B S Suparia

Under Section 19 of the Administrative Tribunal Act, 1985.

It has been scrutinised with reference to the points mentioned in the check list in the light of the provisions contained in the Administrative Tribunals Act, 1985 and Central Administrative Tribunals ( Procedure ) Rules, 1985.

The Application has been found in order and may be given to concerned for fixation of date.

The application has not been found in order for the reasons indicated in the check list. The applicant may be advised to rectify the same within 21 days/draft letter is placed below for signature. ✓  
318 *payam 20 and legible*

*Thum impression not identified*

Asstt. :

S.O.(J). :

Dy. R.(J):

*CH*

*We may inform accordingly*

*MLA*  
*7/790*

*7/7890*

GAC/7690/-

*Ch*

28  
7/8  
Am  
10  
28/8  
CK  
Re my issue of letter

~~CK~~ a  
28/8/90.

CK  
7/8/90

Adv. Concern says that page 20 & 21 is not relevant & made so enclosures on the page are not considered. To put up for order pt

28/8  
We may fix 16<sup>th</sup> date for  
admission issue before admission

Adm.

copy w/o seal

to  
police

6<sup>th</sup> otherwise

CK  
28/8/90

CK  
28/8/90

CENTRAL ADMINISTRATIVE TRIBUNAL

AHMEDABAD BENCH

APPLICANT (S)

Smt. L. D. Taraiya

RESPONDENT(S)

Union of India a.a

PARTICULARS TO BE EXAMINED

ENDORSEMENT AS TO  
RESULT OF EXAMINATION.

1. Is the application competent ? *y*
2. (A) Is the application in the prescribed form ? *y*  
(B) Is the application in paper book form ? *y*  
(C) Have prescribed number complete sets of the application been filed ? *y*
3. Is the application in time ?  
If not, by how many days is it beyond time ?  
Has sufficient cause for not making the application in time stated ?
4. Has the document of authorisation/ Vakalat Nama been filed ?
5. Is the application accompanied by D.D. / I.P.O. for Rs.50/- ? Number 6 *412972* ~~for~~ of D.D./I.P.O. to be recorded.
6. Has the copy/copies of the order(s) against which the application is made, been filed. ? *ys (Anneau P/18)*
7. (a) Have the copies of the documents relied upon by the applicant and mentioned in the application been filed. ? *y*  
(b) Have the documents referred to in (a) above duly attested and numbered accordingly ? *y*  
(c) Are the documents referred to in (a) above neatly typed in double space ? *y*
8. Has the index of documents has been filed and has the paging been done properly ? *y*

PARTICULARS TO BE EXAMINED.

ENDORSEMENT TO BE RESULT  
OF EXAMINATION.

9. Have the chronological details of representations made and the outcome of such representation been indicated in the application? *Y*

10. Is the matter raised in the application pending before any court of law or any other Bench of the Tribunal? *Y* *pp*

11. Are the application/duplicate copy/spare copies signed? *Y*

12. Are extra copies of the application with annexures filed? *Y*

(a) Identical with the Original. *h*

(b) Defective. *h*

(c) Wanting in Annexures  
No. \_\_\_\_\_ Page Nos. \_\_\_\_\_ ? *h*

(d) Distinctly Typed? *h*

13. Have full size envelopes bearing full address of the respondents been filed? *pp*

14. Are the given addressed, the registered addressed? *h*

15. Do the names of the parties stated in the copies, tally with Name(s) ~~KOPE~~ those indicated in the application? *h*

16. Are the transactions certified to be true or supported by an affidavit affirming that ~~any~~ they are true? *h*

17. Are the facts for the cases mentioned under item No.6 of the application? *h*

(a) Concise? *h*

(b) Under Distinct heads? *h*

(c) Numbered consecutively? *h*

(d) Typed in double space on one side of the paper? *h*

18. Have the particulars for interim order prayed for, stated with reasons? *Y*  
*abedced*  
*anu*  
*7/8/90*

5  
St. No 393/90  
- 1/9/90  
IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
AI MEDABAD BENCH

Original Application No. 393 of 1990.

Smt. Laduben D. Teraiya.

...Applicant.

vs.

Union of India.

...Respondent.

INDEX.

Sr.No.	Ann.	Particulars.	pages.
1.	-	Mem of application.	1 to 9
2.	A/1	Copy of application dt. 10.8.89	10 to 11
3.	A/2	Copy of letter dt. 25.9.89	12
4.	A/3	Copy of letter dt. 4.11.1989.	13 to 17
5.	A/4	Copy of letter dt. 8.5.90.	18
6.	A/5	Copy of letter dt. 3.3.89	19
7.	A/6	Copy of policy.	20 to 24

21.  
(B.S.S.)  
B.S. Supehia  
Advocate for applicant.

6

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
AHMEDABAD BENCH

Original Application No.393 of 1990.

BETWEEN:

Smt. Laduben Devjibhai Teraiya,  
wd/o late Shri Devji Bavabhai Teraiya,  
residing at Khambalia,  
tal. Babra, Dist. Amreli. .... Applicant.

vs.

The Union of India,  
through the General Manager  
Telecom District,  
Rajkot-360 001. .... Opponent.

DETAILS OF APPLICATION:

1. Particulars of the Applicant:

(i) Name of applicant: Smt. Laduben Devjibhai Teraiya.  
(ii) Name of the husband: late Shri Devjibhai Bavabhai Teraiya.  
(iii) Age of the applicant: About 60 years.  
(iv) Designation and particulars of office in which employed or was last employed before ceasing to be in service- -not applicable-  
(v) Office address: -nil-  
(vi) Address for service of notices: vill. Khambalia,  
tal. Babra, Dist. Amreli.

2. Particulars of the respondent:

(i) Name of the respondent: General Manager Telecom District, Rajkot-360 001.  
(ii) Office address: - as above-

(iii) Designation and General Manager Telecom  
particulars of District, Rajkot-360 001.  
office in which  
employed:

(iv) Address for service- General Manager  
of notices: Telecom District  
Rajkot-360 001.

3. particulars of the order against which application is made:

The application is against the following order:

(i) Order No. with reference to Annexure: E/208/Relaxxx  
E/208/Relax.Rectt/RDT/5-19/4

(ii) Date: 8th May 1990

(iii) Passed by: General Manager, Telecom District  
Rajkot-360 001.

(iv) Subject in brief: The husband of the applicant expired  
while in active service in 1960;  
unaware of the policy of the government;  
applied for appointment on compassionate  
grounds in 1989-application rejected.

4. Jurisdiction of the Tribunal:

The applicant declares that the subject  
matter of the order against which she  
wants redressal is within the juris-  
-diction of the Hon'ble Tribunal.

5. Limitation: The applicant further declares that  
the application is within the limitation  
prescribed in section 21 of the  
Administrative Tribunals Act, 1985.

6. Facts of the case:

(a) The husband of the applicant died while in  
active service. He was Lineman Telegraphs and working  
at Deodar under D.E.T. Rajkot. He died on 27.2.1960.

(b) As per the policy of the government, one dependant  
of the deceased employee is to be given employment  
on compassionate grounds.

4  
9

applicant for employment on compassionate grounds has not been considered by the DPC and as such the case has been regretted.

(k) The applicant is given pension with effect from March 1989 is clear from the letter dt.3.3.89 from the Director of Accounts (Postal) Nagpur -Ann.A/5.

Ann.A/5

(l) Copy of the policy of the government for giving employment on compassionate grounds is annexed at Ann.A/6.

Ann.A/6.

7. SUMMISSIONS:

(a) The applicant submits that her husband expired on 27.2.60 leaving behind him the following children:

<u>Name</u>	<u>Age</u>
1. Shardaben	13 yrs.
2. Laxmishanker	11 yrs.
3. Lilaben	9 yrs.
4. Manjulaben	7 yrs.
5. Rameshbhai	4 yrs.

The applicant is totally illiterate. No body could guide her and even the department did not inquire from her as to whether she was in need of any help. As the in-laws of the applicant were also illiterate and did not care much for the children of the deceased employee, the applicant was taken by her brother to his place. It was at that place that the applicant could bring up her children by doing labour work and household work ~~at the expense of people~~ in the village. As it was difficult even to provide bread for the children, the question of giving education to the children was besides the point. The eldest son of the applicant Laxmishanker

5

-5-

could study by doing labour work and working in Mills. After his marriage, he started living in Ahmedabad. Today he has a large family of five members and is not looking after the applicant and is not helping her. He has settled down in Ahmedabad and has his own family to maintain. The second son of the applicant Ramesh started doing labour work even when he was hardly of 12-13 years of age and could not go to school. He ~~is~~ has studied only upto 3rd standard. For earning his bread, he has been working in factories, mills and doing manual labour work. Now a days he is plying a hired rickshaw. He has also a family of four persons who are totally dependant on the applicant.

(b) The applicant did not know that on the demise of her husband she ~~should~~ would be entitled to get family pension. It was only in 1989 that she came to know that the widows of the government employees are getting family pension and thereafter through the Rajkot Pensioners' Association moved the government for getting pension. The government as per its policy approved the case of the applicant for pension and the applicant started getting pension from March 1989.

(c) The applicant also came to know ~~that~~ about the policy of the government to give employment on compassionate grounds to one dependant of the deceased employee. Her son Ramesh therefore applied for such an appointment in 1989, particulars were asked for by the authorities and as per Ann. A/3 the applicant supplied the particulars. The applicant also explained the reason for applying so late for getting appointment on compassionate grounds.

6

(d) The applicant has now been communicated by the office of the respondent by letter dt.8.5.90 that the DPC has rejected her request to give appointment on compassionate grounds to her son Ramesh; and hence this application.

(e) The applicant submits that if she had known earlier that there was such a policy, she would have never slept over the matter for so much period. She would have immediately applied for such appointment. And as there was no earning member in the family, at least one of her son could have got the employment when the family was in dire need of assistance. This fact is clear even from the fact that the applicant did not get pension upto 1989 as she was totally ignored of this pension scheme also. No one who is entitled to get pension or employment on compassionate grounds would ever think not to apply for the same. It was only on account of sheer ignorance of the applicant of such a policy that she could not apply well in time or earlier. Now that the applicant has come to know about this policy only in 1989 after she started getting pension, she has approached the authorities in good faith that she would be helped by the government. However the respondent has turned down her request without even assigning any reasons.

(f) The applicant further submits that the eldest son Laxmishanker is residing in Ahmedabad along with his family members since many years and is not looking after her or her obligations. He has since long stopped helping her. The other son Ramesh who is rickshaw driver ~~seems~~ hardly

earns anything. He along with his family members is totally dependant on the applicant. The applicant has not only to look after his family members, but has to discharge her social obligations also. Thus he is a burden on the applicant. If he is given appointment on compassionate grounds, and there is no one else in the family for whom the applicant can pray for, he would be earning the bread for the family and would look after the applicant and her social obligations also. He is staying with the applicant. He is almost illiterate inasmuch as he has studied only upto 3rd standard. The applicant therefore prays that he should be given some class IV post.

**8. Details of the remedies exhausted:**

The applicant declares that she has availed of all the remedies available to her under the Rules.

**9. The applicant further submits that she has not filed any other application or petition either in this Hon'ble Tribunal or any other court of India on the subject-matter of this application.**

**10. Reliefs sought:**

In view of facts mentioned in paras 6 and 7 above the applicant prays for the following reliefs:

(A) to declare that the action of the respondent in not giving appointment

to the son of the applicant on compassionate grounds is against the policy of the government;

(B) to direct the respondents to give appointment to the son of the applicant in class IV post on compassionate grounds.

11. Interim order, if any, prayed for:

Pending final decision on the application, the applicant seeks issue of the following interim order:

To provide employment to the son of the applicant Rameshbhai on compassionate grounds in class IV post in any capacity so that the family can have a regular income; the applicant is now incapable because of her health and age to do any labour or manual work so as to earn bread for her son and his family members and the only source of income is the amount of pension which is so meagre amount that it is difficult even to provide bread for the family members dependant on the applicant. The applicant has no landed property; she has no house of her own and no other source of income. If pending admission and final hearing of this application, the son of the applicant is given employment he would be able to sustain the family and live a better life. The applicant has already suffered lot in her life and now in these old age if her son is given appointment, she would be satisfied that at least his family members would not have to undergo the difficulties which the applicant had seen and undergone in her life without income.

- 9 -

12. Particulars of postal order:

(i) Number of postal orders: ~~D 6~~ 412977  
(ii) Name of issuing post office: Gey-Hill P.O.  
(iii) Date of issue of postal orders: 31.7.90  
(iv) post office at which payable: Alseet

13 List of Enclosures:

1. Copy of application dt.10.8.1989.	A/1
2. Copy of letter dt. 25.9.89	A/2.
3. Copy of letter dt.4.11.89	A/3
4. Copy of letter dt.8.5.90	A/4
5. Copy of letter dt.3.3.89	A/5
6. Copy of policy	A/6

Ahmedabad.  
20th July 1990

B. S. Supehia  
(B. S. Supehia)  
Advocate for the applicant.

### VERIFICATION

I, Smt. Laduben Devjibhai Teraiya, the applicant herein, widow of late Shri Devjibhai Bavabhai Teraiya, aged about 60 years, working as - nil- in the office of - nil- resident of village Khamhalia, tal. Babra of Amreli District, <sup>do hereby</sup> verify that the contents of paras 1 to 6 are true to my personal knowledge and paras 7 to 13 are believed to be true on legal advice and that I have not suppressed any material facts.

Explained to the  
applicant in Gujarati.

આ ડાયા હાથના એંગુઠાનું નિરાન  
આ લાડુફેણ દેખ્યુલ આદ્ય તરેણ  
સુ છે : ૧.૧/૧૬૩૨  
આ ડાયા

The annexures are true copies of documents to which they pertain to. *Respectfully, BSSuper*

B.S.S.  
B.S. Supehia  
Advocate

મેનેક્ચર. ફોક્સ એ.

મોકલનાર: રમેશભાઈ દેવજીભાઈ (પટેલ)

૫૪/૧૯૬૩, અડિક્શનગર,  
ઉરોપુરા, ગુ. ગુ. બોડ,  
બોધરા, મહેરાબાદ.  
તા. ૧૦.૮.૮૬.

પુતિશ્રી,

શ્રી જનરલ મેનેજરસાઇલ,  
ટેલોફોન,  
ગુજરાત ૭૧૪૫૦૧૮ રોડ,  
અમદાવાદ.વિષય:- મૃત્યુક વ્યક્તિના વારસદારને નોકરી આપવા  
બાબત.

સચિનય,

જ્યભારત સાથે જ્ઞાનવાનું કે મારા પિતાશ્રી દેવજીભાઈ બાવાભાઈ તેરૈયા ટેલોગ્રાફ ખાતામાં ટો.ડો.ઓ.ઇ. ( ) કે. ડો.વોઅમાં દોયોદર મુકામે ટેલોગ્રાફ લાઇનમેન તરફે કામ કરતા હતા. તેઓશ્રીનું ચાલુ સચિન દરમ્યાન એટલે કે તા. ૨૭.૨૭.૨૦૬૦ નાં ૨૧૪ અવસાન થયેલ છે. નેચોશ્રી તેમનો પાછળ મારા વિશ્વવા માતૃશ્રીતથા મને મુકામે ગયેલ છે. જ્યારે તેઓ ગુજરો ગયા ત્યારે મારો ઉમર આશરે જે કણ્ણી હો. અને જ્યારે હું પુખ્ત ઉમરનો થયો ત્યારે મારા માતૃશ્રી ના ભરણપોઠાણ નો જણાબદારો મારા ઉપર આવો પડેલ છે.

જ્યારે હું પુખ્ત ઉમરનો થયો ત્યારે મને "ખાતાના" કાયદાનો ખબર ન હતો. છેવા કે મૃત્યુક પામેલા વ્યક્તિના પરિવારમાંથી તેના નજીકના ખંતાનને નોકરોમાં નોમણું આપે. " પણ છેલ્લા જે માસ દરમ્યાન મારા જ્ઞાનવામાં આવ્યુ છે કે હજું પણ મૃત્યુ પામનારના ખંતાનને નોકરી આપવાનો જોગવાઈ ચાલુ છે તો આના અનુસંધાનમાં જ્ઞાનવાનું કે મારો અભ્યાસ ધોરણ. અ સુધીનો છે. તો તે ધ્યાનમાં લઈને તેને લગતો કોઈ નોકરી મને આપવા મહેરબાનો કરશો. આપશ્રીને આ બાબતમાં જે કોઈ અથ માહોલેનો જરૂર હો તે હું પુરો પાડોશ.

મહારાજાં મારા જાણમાં આંધ્ર કે મૃત્યુ પામેલા વ્યક્તિનો  
વિશ્વાને બેટલે કે મારા માતૃશ્રીને પેંશન મળવાપાત્ર છે જેથો મેં  
રાટાયર્ડ પેંશન બેસોસાબેશન, ૨૧૪૩૦૮ માર્ચને મારા માતૃશ્રીના  
કેસનો છજુઆત કરો અને ઓફિસ ઓફ થો ડાયરેક્ટર, ઓફ  
ઓફિસ-૮ (પોસ્ટલ) નાગપુર. ૪૪૦૦૦૧ તા. ૩.૩.૮૬ નંબર  
ઓફ પેંશન આઈ.વો. ઓફ.પો. ૭૭-૮૮-૮૬ થો તા. ૨૨.૬.૭૭  
થો તા. ૨૮.૨.૮૬ સુધીનું બેરોયર્સ રહોત મારા માતૃશ્રીને પેંશન  
મળેલ છે. અને તેનો જાણ નાગપુર ઓફિસે અમરેલો જોલ્લામાં  
અવેલ બાલદા સબ. પોસ્ટ ઓફિસમાં પત્ર નં. આઈ.વો. ૮૭૫/  
તા. ૩.૩.૮૬ થો કરેલ છે.

અને હાલમાં મારા માતૃશ્રીને બણ્ણારા પોસ્ટ ઓફિસ  
(જોઅમરેલો) થો ફેમોલા પેંશન મળે છે તો મારા પિતાજી  
આપના જાણમાં નોકરી કરતા હતા તે બાબત સ્થળ છે.

તો ઉપરોક્ત વિગતો દ્વારાન્યાં લઈનેથાપ સાહેબશ્રી  
મારો દરગુજર સાંભળશો. અને મારા જોગ ચોંચ નોકરી આપવા  
મહેરબાનો કરશો બેબો મારો નામ વિનંતો છે.

આપનો વિશ્વાસુ.

રમેશભાઈ દેવજોભાઈ તરેયા.

નકલ સંવિનય રહાના:-

શ્રી પોસ્ટ માસ્ટર જનરલ,  
આંત્રેમરોડ, આકસ્માણો પાસે,  
અમદાવાદ. ૩૫૦૦૦૬. જાણ સારુ.

True copy

R. S. Patel  
Jolwecall

Annex. A/2

2

Ann. A/2

16

DEPARTMENT OF TELECOMMUNICATIONS

From : Office of the  
Chief General Manager,  
Gujarat Telecom. Circle,  
Ahmedabad - 380 009.

To. : Shri Rameshbhai Devjibhai Bheriya,  
64/763, Rushikeshnagar, Haripura  
Gujarat Housing Board,  
Khokhara Mehsababad,  
Ahmedabad.

No. : R&E/53/RDB/200 Dated at Ahmedabad-9, the 25.9.1989.

Sub. : Employment in relaxation of normal recruitment  
rules - case of Shri Rameshbhai s/o Shri D. V. Bheraiya  
Telegraphman O/O T.D.E. Bhuj.

Ref. : Your letter on 10.6.89.

With reference to your letter cited above,  
it is requested to produce attested true copies of documents  
to prove that the said official was working in this department  
on the day of death.

Also, if a job was necessary for the maintenance  
of the family it should have been requested by the widow within  
a reasonable period after the death of the Employee, whether  
this was done? If not why? When the family has carried on for  
29 years without a job, why it is necessary at this stage?  
Please arrange to furnish the explanation on the above points  
from the widow of the employee if still alive.

Please also furnish particulars of all family members  
with their present age, Occupation and residential address.

S. D. Joshi  
( S. D. Joshi )  
Welfare Officer,  
O/O Chief General Manager,  
Gujarat Telecom. Circle,  
Ahmedabad - 380 009.

Copy to :-

The T.D. Engineer Bhuj for verifying the  
bonafides of the late official.

True Copy

B. S. Patel  
Advocate

11/11/19/18

ફોર્મનિંબાની દિલ્લીનાં 19/11/18

સ્ટોર્સાલ્ટ હેલ્પલાઈ લોગો.

Annex. A/3

૫૪/૭૫૩ ક્રાંકિશ લગ્નાં

જુલાયા (૨૫/૧૨/૧૭) દ્વારા આપેલા  
ચોલાંગ અને અનેદાયાં, અનેદાયાં

ના. ૪ - ૪૪ - ૮૮

17

સ્ટોર્સ.

શ્રી શ્રી જગરાલ એન્ડ સિ ૨૧૧૮૭

દુલાલાલ રોડોને રોક્કિલ. અનેદાયાં. ૩૮૦૦૦૮

નિયમાં સૂચિક આંગસ પાનિના વારસાદારની  
નોકરી અનુભાવ, બાધા.

નિયમાં અનુભાવ વાર અને અનેદાયાં ૫/૪૩  
અનુભાવ અનુભાવ વાર અને અનેદાયાં ૫/૪૩  
અનુભાવ અનુભાવ વાર અને અનેદાયાં ૫/૪૩

સ્ટોર્સાલ્ટ, અન્ય જાર્દેના, ક્રાંકિશ નિયમ અનુભાવ

ક્રાંકિશ આંગસ અનુભાવાની રૂપરચાર્યાનું કી અન્ય

સ્ટોર્સાલ્ટ લર્ફલી આંગસ ક્રાંકિશ નિયમ/૫૪/૫૭

નિયમ અનુભાવ અને અનેદાયાં અને અનેદાયાં

લોપા નિયમ.

આંગસ અને નોકરી દ્વારાનાં જાયાયાં લોગો.

અન્ય અન્ય નોકરી કરતા હતા. તે અન્યની કુરાયા

અન્ય અન્ય - નોકરી કરતા હતા અને અન્યની અન્યની  
અન્યની અન્યની અન્યની અન્યની અન્યની અન્યની

આંગસ અન્ય નોકરી સાથે દરમાયાન કુલ

નિયમાં તો નિયમાં નિયમાં નિયમાં નિયમાં નિયમાં

કી અન્યની કી અન્યની નિયમાં નિયમાં નિયમાં નિયમાં

નિયમાં નિયમાં નિયમાં નિયમાં નિયમાં નિયમાં

(PTO) - 4 -

જે તો સામયે અન્નાની સર્વરાસ્તુ. કરણ કેવીએ બેન્નાથની  
ની લોન આટે અસ્થુ કરણે કર્ણનું લોન જીથિયના.  
સુધી હું આરા અસ્થ બુન્નાની ગાંધોંના જીથી કેવીએ સીસાયણી  
ની બારણ ફર્મી રજુ કરવાની વિધિ બસ્ટુની માથોની  
બેન્ના પુરાવા રૂપો બારણ હું કર્ણનો બાર બારણ  
બાંનાણો છે જે બેન્નાની થાય.

અનુભૂતિ જાહેરના અન્નાની બિંબાન ચુણાદસ છીએ  
આરા બાલ બુન્નાની ગાંધાં અણી સુદૂર બાંનાણાની હોંગી  
આટે બારણ કરણે છે કે કેવી? એ કર્ણી હાંચ નો કેવી?  
અને હદે રહે વધી અણી નાડુંગાની કેવી જાડુંગાન  
કુલી થાઈ નેના આટે આરા બિંબાનાનું રજુબાન લાંબું  
સુધી આયુ છું.

આરા પણ રૂફકું નાં બુન્નાની ગાંધાં રદ્દાં આરા આંદોલનાની  
હતો. જેણી જે તો વાંચેની કોણું મનનું ચુણાનું હતી.

(૧) બાંનાની દીકરી ૧૩

(૨) લેંગની દીકરી દીકરી ૧૨

(૩) લેલા દીકરી ←

(૪) કંચુલા દીકરી ૭

(૫) રાંદી દીકરી ૪

કુલું બાંનાની સુધી આરા અસ્થ બુન્નાની બાંન ને સામને  
લાગકોણી કુલું નાંની હતી.

જો ઓને સાંઘાસ કરેલે હથી. નાંબાં બાંનાની છું. નેણાં આરા

આરા બીંગાં અકૃષાની કે જાના પીયાની પણ કોઈ

લાંબાણે ન હોવાથી લેસાણે કે અને સૂદ્ધુ અમણી લાંબાણના

વાંબાણાંને નાડુંગાની અણી હું કે તેવી સાંઘાની કાંઘણકાંઘ

નોગાવાઈ છે તેણી જાણ અથેલે હણું. હણ જી ને અણી

નેણાં બાંનાની ચુણાની આરા લાંબાણી અમણેને અણું

આરા અથેલે નથી. કે સુધીબાંની સાંઘાસ હથી કે લમારો

નાડુંગાની જાડુંગાન છે કે કેવી? એનો અભર હોણ ની કું

ઓને જે તો સામયે આરા આટે નાડુંગાની મારી અસ્થ બાંન કું

શાકના.

આરા અસ્થ બુન્નાની ગાંધાં તો સામયે આરા બાંનાની

અકૃષાની કોઈ દાયાન સાંઘાસ તેણું ન હણું. જોથી અનુભૂતિનો

ମୁହଁରା ମୁହଁରା ମୁହଁରା ମୁହଁରା ମୁହଁରା ମୁହଁରା ମୁହଁରା ମୁହଁରା ମୁହଁରା ମୁହଁରା

સારી ફિલ્મોની બાબુ હાજરીની ફિલ્મ બાબુની  
કાંઈ આજે આજે બોલ્ડફોન હાજરીની ફિલ્મ બાબુની  
એથી બાબુની ફિલ્મ હો કેંદ્ર પ્રદીપ બાબુની  
બાબુની ફિલ્મ હો કેંદ્ર પ્રદીપ બાબુની

● આરો આંગારોની વાણી હું ક્રાંતિકાની શાકીન જથી. નેત્રાની  
અથી અને ક્રાંતિકાની વાણી હું ક્રાંતિકાની શાકીન જથી. નેત્રાની  
અથી અને ક્રાંતિકાની વાણી હું ક્રાંતિકાની શાકીન જથી. નેત્રાની

ମହାରାଜ. କିମ୍ବାର୍ଥ କିମ୍ବାର୍ଥ କିମ୍ବାର୍ଥ

ମୁହୂର୍ତ୍ତରେ କାହାରିରେ କାହାରିରେ କାହାରିରେ କାହାରିରେ

አዲሱ አነጻ ቅጽርናት እና ቅጽናዕና ለመስጠት የጊዜ

ମୁଖ୍ୟମନ୍ତ୍ରୀ ପାତ୍ର ପାତ୍ର

ପ୍ରଦୀପ ପାତ୍ର, କର୍ମଚାରୀ ପାଦମାର୍ଗ ରେ

କାହାର କାହାର କାହାର କାହାର କାହାର କାହାର କାହାର କାହାର

የኢትዮጵያ የወጪ የወጪ የወጪ የወጪ የወጪ የወጪ የወጪ የወጪ የወጪ

5. 1921-1922 521c 5 1921. 1922] 1922 (11) 5 1922

ମେଲ୍ଲି କାର୍ଗିଲ୍ ପାଇଁ ୨୫୦ ମାର୍ଗି ପାଇଁ ଯାଏଇ କାର୍ଯ୍ୟ କରିବାକୁ ପାଇଁ

1. **ପାତାରେ ପାତାରେ** 2. **ପାତାରେ ପାତାରେ** 3. **ପାତାରେ ପାତାରେ**

ବାନ୍ଦାରୀ ବାନ୍ଦାରୀ କରିବା କରିବା କରିବା କରିବା

କାନ୍ଦିରାମ ପାତ୍ର କାନ୍ଦିରାମ ପାତ୍ର କାନ୍ଦିରାମ ପାତ୍ର କାନ୍ଦିରାମ

2776 2771302 (21)2241 010122 880008 91.3.3.00

କାନ୍ଦିରାର ପାତାରେ କାନ୍ଦିରାର ପାତାରେ କାନ୍ଦିରାର ପାତାରେ

११.२२.८.७५ धी २५.२.८८ श्रीरामगढ़ अंगूष्ठा अंगूष्ठा अंगूष्ठा

મહો છે માને રેણી માં (૧) એવાં કૃત્તિ હાંદે હાંદે

અને આંદોલનની સાથે આપેલ પ્રાણી વિશે આપણે આપણાની સાથે આપણાની વિશે

ନାମିରାଜାରେ କିମ୍ବା କିମ୍ବା କିମ୍ବା କିମ୍ବା କିମ୍ବା କିମ୍ବା

ଶୁଣୁ ପାଇସ ଅଲାନ୍ତି ବିଦ୍ୟାର କୋଷାର ନେଟ୍ସାର୍କ୍ ଫର୍ମ୍ସିକ୍

છે તે બાબતનું મને જે તે સમયે રાજ હોત તો કહેવું

ମୁଣକାହଳ, କୁଣ୍ଡଳା, ମନ୍ଦିର ପରିମଳା ପରିମଳା ପରିମଳା ପରିମଳା

ମୁଖ୍ୟ ବିଷୟରେ କାହାର କାହାର କାହାର କାହାର କାହାର କାହାର କାହାର କାହାର

ੴ ਸਤਿਗੁਰ ਪ੍ਰਸਾਦਿ ਕਉ ਕੁਝ ਸੁਖਦਾ ਹੈ ਜੇਕਿ ਕਿਉਂ ਕਿਉਂ

କାନ୍ତାରୀରେ କାନ୍ତାରୀରେ କାନ୍ତାରୀରେ କାନ୍ତାରୀରେ କାନ୍ତାରୀରେ

ପାଦାରୀ ଅନ୍ଧାରୀ ଅନ୍ଧାରୀ । - ୫



Annexure A/4.

## DEPARTMENT OF TELECOMMUNICATIONS

Office of the: General Manager Telecom District  
Rajkot-360 001.

To

Shri Ramesh D.Teraiya  
64/763 Rushikeshnagar Haripura (GHB)  
Khokhra, Mehmecabad, Ahmedabad.

No. E. 208/ Relax! Rectt/RDT/5 Dated RJ the 8.5.1990

Sub: Regarding employment on compassionate ground.

Ref: Your application dt. 4.11.1989.

Please refer to your application dated cited above regarding employment on compassionate ground has not been considered by the DPC for recruitment. As such your case has been regretted.

Sd/-illegible  
Assistant General Manager (Admn)  
office of G.M.T.D.Rajkot-360 001.

TRUE COPY

  
B. S. Patel  
Advocate

## Annex - A/5

19

## Office of the Director of Accounts (Postal) Nagpur-440 001

No. Pension / 147 (CIV)  
R. O. 22/1/87, (F.P 77/88/89)

Nagpur, Dated the - 3 1989

To,

The Presidency Postmaster,

(Amreli H.O.)

21

Sir,

I am to forward herewith Pension Payment Order No. 147 in favour of Shri/Smt. Laddu Devji Tekaria for Rs. 2931.50 + Relief Rs. 21.87 w.e.f. 1-3-89 and to handover to him after you have satisfied yourself of his identity and payments noted on both the portions as they are made. The slip bearing the left hand thumb and finger Impression and photograph of the pensioner are also enclosed.

If the pensioner wishes to draw his pension through an authorised Agents, the pensioner's Portion of the pension payment order may on the application by the pensioner, be sent authorised agent through registered post, provided the latter has executed a bond of indemnity to refund overpayments. Written acknowledgement of the receipt of the pensioner's portion of the pension payment order should, however, be obtained from the pensioner through the Agent for record. If the P. P. O. does not relate to your Head Office/Sub Office under your office the same may be forwarded to the correct H. O. under intimation to this office.

Encl : B. H. of P. P. O.s  
Two Photos Sp. Sign.  
Card

Yours Faithfully,

(A Record of  
Pension+Relief  
w.e.f. 22.9.87 to  
28.2.89 For Director of Accounts (Postal)  
RS 2931.50 may Nagpur  
also be paid)

No. Pension / 147 Nagpur, Dated, the 3 - 3 - 89

Copy forwarded to Shri/Smt. C. Babra he/she should appear before the P. M. / S. P. M. to receive payment. If however, he/she wishes to be exempted from appearing in person to receive his/her portion of the pension payment order and to draw the pension through an authorised agent, he/she should have executed a bond of indemnity to refund over payment. In the latter case the P. P. O. will be sent to him/her through the Agent.

Address of the Pensioner Amreli H.O. 147

For Director of Accounts [Postal]  
Nagpur

No. Pension / 147 Dated the 3 - 3 - 89  
Copy forwarded to D. D. D. (Adarsh)

For information with reference to his No. 147/28

Dated 3-3-89

His reply to this office A. E. of even No. Pen.

dated 3-3-89 may please be expedited.

For Director of Accounts [Postal]  
Nagpur.

True Copy

R. S. Sarker  
Advocate

## APPENDIX 2

**COMPASSIONATE APPOINTMENTS OF SON/DAUGHTER/NEAR  
RELATIVE OF DECEASED GOVERNMENT SERVANT  
GOVERNMENT SERVANT RETIRED ON MEDICAL GROUND**

G.L., Deptt. of Personnel and A.R., O.M. No. 14034/1/77-Estt. (D), dated the 23rd November, 1978.

The undersigned is directed to say that in supersession of this Department's O.M. No. 14034/1/77-Estt. (D), dated the 23rd May, 1978 the following revised instructions are circulated for information and compliance.

**1. General Scheme and authority competent to make the appointment.**—Ministries/Departments are competent to appoint in relaxation of the procedure of recruitment through the Staff Selection Commission or Employment Exchange, but subject to the other requirements set out below, the son/daughter/near relative of a Government servant who dies in harness, leaving his family in immediate need of assistance, in the event of there being no other earning member in the family, to a Group 'C' post or Group 'D' post after the proposal for appointment has been approved by the Joint Secretary in charge of the Administration or Secretary in the Ministry/Department concerned. In attached and Subordinate Offices the power of compassionate appointment may be exercised by the Head of the Department under Supplementary Rule 2 (10).

**2. Filling of Posts.**—While the restriction of the percentage of 3% earlier laid down for making compassionate appointments is removed, the appointing authorities may exercise care so that the number of posts to be earmarked do not exceed substantially and significantly 50% of the vacancies in any calendar year after allowing reservations which will not be the same for all cadres:

(i) Scheduled Castes	...	15%
(ii) Scheduled Tribes	...	7.5%
(iii) Ex-Servicemen (In L.D.C. posts)	...	10%
(iv) Group 'D' Employees (In L.D.C. posts)	...	10%
(v) Handicapped	...	3%
(vi) Other categories	...	Under consideration

**3. Eligibility.**—Ministries/Departments are aware that applicants for compassionate appointment should be appointed only if they are eligible and suitable for the posts in all respects under the provisions of the Recruitment Rules. Cases where the conditions of the family is very hard and appointment can be made only by relaxation of educational qualifications, Departments may relax educational qualifications in case of appointment at the lowest level, i.e., Group 'D' or L.D.C. post where a son/daughter/wife/near relative applying for the posts does not yet have the necessary qualifications and has to be given an opportunity to acquire the requisite qualifications. This relaxation will be permitted for a period up to two years. Beyond this no relaxation of educational qualification will be admissible and the services of the person concerned if still unqualified are liable to be terminated. Where the Ministries/Departments deem it imperative in the context of the impecunious condition of the family they may relax the age limit in accordance with the general order No. 3/1/55-RPS, dated 12-2-1955.

As and when the documents  
are issued I will produce the eligible  
near copy thereof.

B S Sankar,

NOTE 1.—The widows of deceased Government servants appointed as peons on compassionate grounds may be exempted from requirement of the educational qualifications as laid down in M.H.A., O.M. No. 1371/51-NGS, dated the 16th November, 1951 (*not printed*).

[G.I., M.H.A., D.P. & A.R., O.M. No. 49019/6/80-Estt. (C), dated the 19th October, 1982.]

NOTE 2.—The widows of Government servants appointed to Group D posts other than those of peons on compassionate grounds may also be exempted from the requirements of educational qualifications in terms of the above O.M., provided the duties of these posts (other than those of peons) can be performed by these widows satisfactorily without having the prescribed qualification of Middle School pass specified in the Department Rules.

[G.I., M.H.A., D.P. & A.R., O.M. No. 49015/3/83-E (C), dated the 10th November, 1983.]

*Operative  
year*

4. Where the death took place long ago.—It will no longer be necessary for Departments to refer to Department of Personnel and Administrative Reforms cases of compassionate appointments of the wards of Government servants merely because a long time, say 5 years, has elapsed since the death of the Government servant. The Ministries/Departments may consider such cases themselves on merit but while admitting claim of such applications, Ministries/Departments may please keep in view the important fact that the concept of compassionate appointments is largely related to the need for immediate assistance to the family on the passing away of the Government servant in harness. When several years have passed after the death of a Government servant, it would appear *prima facie* that the family has been able to manage somehow all these years and had some means of subsistence. Ministries/Departments will no doubt deal with such requests with a great deal of circumspection in order to give due allocation to more deserving cases, if any. The decision in such cases of belated appointments may be taken after the Secretary has approved of the proposal.

5. When there is an earning member.—In deserving cases even where there is an earning member in the family, a son/daughter/near relative of a Government servant, who dies in harness leaving his family in indigent circumstances, may be considered for appointment to the post. All such appointments are, however, to be made with the prior approval of the Secretary of the Ministries/Departments concerned, who before approving the appointment will satisfy himself that the grant of the concession is justified, having regard to the number of dependants left by the deceased Government servant, the assets and liabilities left by him, the income of the earning member as also his liabilities, whether the earning member is residing with the family of the deceased Government servant and whether he should not be a source of support to the other members of the family.

6. Government servants retired on medical grounds.—In exceptional cases when a Department is satisfied that the condition of the family is indigent and is in great distress, the benefit of compassionate appointment may be extended to the son/daughter/near relative of Government servant retired on medical grounds under Rule 38 of the Central Civil Services (Pension) Rules, 1972.

\*This concession should not, however, be extended to cases where the Government servant has retired on or after attaining the age of 55 years.

\*G.I., Dept. of Personnel & A.R., O.M. No. 14014/10/80-Estt. (D), dated the 18th March, 1982.

7. Appointment to the post of peon etc.—In view of the existing ban on filling up of posts of Peons and Jamadars, as long as the ban exists, compassionate appointments should be made only against Group 'D' posts for the filling up of which there is no ban at present. Where, however, there are no vacancies in such posts, compassionate appointments could be made against posts of peons/messenger provided that regular vacancies exist and persons concerned are eligible and suitable for the job.

8. Deaths during re-employment or extension in service.—It is hereby clarified that a son/daughter/near relative of a Government servant who dies during the period of extension in service are eligible for the concession under the scheme of compassionate appointments. However, the benefit of this scheme is not admissible to those Government servants who pass away during re-employment.

9. Request for change in post.—Even as a person has accepted a compassionate appointment to a particular post, the set of circumstances which led to his initial appointment, should be deemed to have ceased to exist and thereafter the person who has accepted compassionate appointment in a particular post should strive in his career like his colleagues for future advancement and claims for appointment to higher post on consideration of compassion should invariably be rejected.

10. Recruitment Rules.—Ministries/Departments may please take steps to amend Recruitment Rules in order to make specific provision in the Rules for compassionate appointments under the scheme.

11. Selective Approach.—It is necessary to emphasise that even though the quota for such appointments, has been abolished, Ministries/Departments may kindly adopt a highly selective approach in view of the following considerations:—

- (a) The appointments made on grounds of compassion should be done in such a way that persons appointed to the post do have the essential educational and technical qualifications required for the post consistent with the requirement of the maintenance of efficiency of administration.
- (b) These instructions do not restrict employment of son/daughter/near relatives of deceased Group 'D' employee to a Group 'D' post only. As such a son/daughter/near relative of a deceased employee can be appointed to a Group 'C' post for which he is educationally qualified, provided a vacancy in Group 'C' exists.
- (c) As the appointments have to be cleared at the Head of Department level, and as all the vacancies are to be pooled for compassionate appointment it may be ensured that subordinate and field offices get an equitable share in the compassionate appointment.

12. General.—The general pro forma as in Annexure may continue to be used by Ministries/Departments for processing the cases of compassionate appointments.

#### IN P & T DEPARTMENT

(1) Delegation of powers and constitution of committees.—In pursuance of the revised policy it has been decided to further delegate powers to make compassionate appointments (in the grade of Clerks or any other Group 'C' post of comparable rank of Group 'D' post in which there is direct recruitment) of sons/daughters/near relatives of P. & T. employees who die in harness and leave the family in indigent circumstances to Heads of Circle, etc., declared as Heads of Department under S.R. 2 (10) if more than five years have not elapsed between the date of application for employment and the date of death of the employee. For this purpose in each circle (except in Delhi Postal Circle and J. & K. Circle) a committee consisting of the Heads

of Circle, etc., and two senior Directors should be constituted. In Delhi Postal Circle the committee will consist of P.M.G. and D.P.S. and in J. & K. Circle, it will consist of P.M.G./G.M.P. and A.P.M.G./A.G. The Committee should scrutinise all such cases and decide them keeping in view guidelines provided by the Department of Personnel and A.R. Such appointments must conform to the provisions as regards eligibility, etc., of the relevant Recruitment Rules except the condition of merit and nomination by Employment Exchange. The cases requiring relaxation of educational qualifications and age-limits and in which there is already one earning member in the family, if recommended by the Committee will continue to be referred to the Directorate as at present. Similarly, the cases in which more than five years have lapsed between the date of death and the date of application will, if recommended by the Committee, be also referred to the Directorate. But in so doing it should be borne in mind that the main objective of such compassionate appointments is largely related to the need for *IMMEDIATE ASSISTANCE* to the bereaved family. If more than five years had passed between the death and the application for appointment, it would appear that the family had some other means of subsistence and was in a position to tide over the crisis resulting from the death of the earning member. In such cases, it should be enquired as to why the widow failed to apply for employment in time and whether all children were minors at the time of death of the employee. Enquiries should also be made as to how the family sustained itself during the interim period.

[ D.G., P. & T. letter No. 24/157/78-SPB-I, dated the 14th July, 1978.]

It has been brought to the notice of this office that in some of the Circles it is not possible to constitute the selection committee due to the absence of Senior Directors or where the post of Director has been shifted away after the decentralisation of the Circle set up.

The matter has been considered and it has been decided that where the Head of Circle finds that it is not possible to constitute a committee consisting of himself and two senior Directors, the committee may be formed as:

Name of office	Constitution of the committee
1. General Manager, Telecommunications / Postmaster; General / Major Telephone Districts and Administrative Offices like General Manager (Telecom Stores) and General Manager (T & D) Circle, Jabalpur/General Manager, Training Centre, Jabalpur.	<p>(a) Head of the Circle.</p> <p>(b) One officer in the Junior Administrative Grade available at headquarters.</p> <p>(c) One Group 'A' Officer in the Senior Time-scale available at headquarters.</p>
2. Minor Telephone districts	<p>(a) Head of the District.</p> <p>(b) Two Group 'A' Officers in the Senior Time-scale.</p>
3. Cases of CAO (TCO), Calcutta will be forwarded to the GM (Telecom), W.B. Circle, Calcutta and cases of G.M. (Mee)/G.M. (Projects) will be forwarded to the respective territorial Circles for consideration by the territorial circle.	

[ D.G., P. & T. letter No. 24-166/79-SPB-I, dated the 12th December, 1979.]

(2) Recruitment to the scientific and technical cadres like Junior Engineers/Technical Assistants and allied entries.---According to the instructions contained in this office circular letter No. 24-126/71-SPB-I, dated 26th September, 1972, proposals regarding appointment of sons/daughters/nearest relative of the deceased P & T employees to the Scientific and Technical cadres like Junior Engineers/Technical Assis-

Circle  
nsist  
such  
nt of  
gards  
t and  
ional  
er in  
o the  
have  
ed by  
borne  
lated  
than  
ould  
on to  
es, it  
and  
ries  
riod.  
  
not  
tors  
the  
d of  
and  
  
ns.  
ad-  
  
the  
ad-  
  
B.  
to  
  
cl.  
his  
als.  
m.,  
sis-

24

lants, etc. in relaxation of recruitment rules were being sent to this office for consideration/approval of the Committee. However, instructions were issued vide this office letter No. 24-157/78-SPBI, dated the 22nd January, 1979 and No. 25-10/76-SPBI, dated the 3rd April, 1979, empowering the Heads of Circles to make appointments in relaxation of recruitment rules in Group 'C' and Group 'D' cadres under certain conditions. In this connection, it is clarified that the procedure laid down in these letters on the above subject, will be followed in making appointments to the cadre of Junior Engineers/Technical Assistants and allied cadres also where there is direct recruitment subject to the condition that the candidate has secured at least 50% marks in the educational qualification prescribed for the post concerned.

The proposal, if any, that will now be required to be forwarded is for approval of this office for relaxation in age-limit and any other provisions in the statutory recruitment rules. These may be forwarded only after the candidate has been found otherwise eligible and approved by the Committee in the Circle. However, the actual appointment or sending for training, etc. should be done only after the approval for the necessary relaxation is received from this office.

[D.G., P. & T. letter No. 43-38/80-NCG, dated the 2nd July, 1980.]

*Pro forma regarding employment of dependants of Government servants dying while in service/retired on invalid pension.*

### PART I

- I. (a) Name of the deceased/retired on invalid pension employee.  
(b) Designation of the employee.  
(c) Date of death/retirement on invalid pension.  
    Total length of service rendered.  
(d) Whether permanent or temporary.  
(e) Whether belonging to S.C./S.T.
- II. (a) Name of the candidate for appointment.  
(b) His/her relationship with the employee.  
(c) Date of birth.  
(d) Educational Qualifications.  
(e) Whether any other dependant has been appointed on compassionate grounds.
- III. Particulars of total assets left including amount of—  
(a) Family Pension.  
(b) D.C.R. Gratuity.  
(c) G.P.F. Balances.  
(d) L.I. Policies.  
(e) Movable and immovable properties and annual income earned therefrom by the family.
- IV. Brief particulars of liabilities, if any.
- V. Particulars of all dependants of the employee (if some are employed, their income and whether they are living together or separately).

Sl. No.	Name	Relationship with the employee and Age	Employed or not, particulars of employment and earnings
---------	------	--	---

True Copy

R. S. Sarker